

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.46 of 2010

Dated : 25th April, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Kerala State Electricity Board **Appellant (s)**

Versus

Kerala State Electricity Regulatory Commission ...**Respondent (s)**

Counsel for the Appellant(s): Mr. M.T. George
Ms. Kavita

Counsel for Respondent (s):

Appeal No.190 of 2009

Kerala State Electricity Board **Appellant (s)**

Versus

Kerala State Electricity Regulatory Commission ...**Respondent (s)**

Counsel for the Appellant(s): Mr. M.T. George
Ms. Kavita

Counsel for Respondent (s):

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ORDER

The Learned Counsel for the Appellant submits that the True-up Petition has not yet been disposed of. We do not want to wait for the disposal of the True-up Petition. The matter is of 2009 and this needs to be disposed of without any further delay.

Therefore, we have directed the Learned Counsel for the Appellant to begin his submissions with regard to merits of the matter. Accordingly, he made his submissions. He wanted time to make his further submissions. The Learned Counsel for Respondent is absent.

Post the matter for further hearing on **01.05.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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